

- II. (a) Annual Report and Accounts of the Braithwaite and Company Limited, Kolkata, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report. [Placed in Library. *See* No. LT-12/04]
 - III. (a) Thirty-eighth Annual Report and Accounts of the Mining and Allied Machinery Corporation Limited(MAMC), Durgapur, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Statement by Government accepting the above Report
- Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. LT-47/04]

I. Report and Accounts (2002-03) of the Hotel Corporation of India Limited, Mumbai and related papers.

II. Report and Accounts (2002-03) of the Air India Charters Limited, Mumbai and related papers.

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION

(SHRI PRAFUL PATEL): Sir, I lay on the Table :-

- I A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956
 - (i) (a) Annual Report and Accounts of the Hotel Corporation of India Limited, Mumbai, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. *See* No. LT-48/04]
 - (ii) (a) Annual Report and Accounts of the Air India Charters Limited, Mumbai, for the year 2002-2003, together with

the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. [Placed in Library. *See* No. LT-49/04]

- I. Notification of the Ministry of Chemicals and Fertilizers.**
- II. Report and Accounts (2002-03) of the Hindustan Fertilizers Corporation Limited, New Delhi and related papers.**
- III. MoU (2004-05) between Government of India (Ministry of Chemicals and Fertilizers, Department of Fertilizers) and various Fertilizers Companies Limited and Brahmaputra Valley Fertilizers Corporation.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS
AND
FERTILIZERS (SHRI K. REHMAN KHAN): Sir, I lay on the Table :-

I. A copy (in English and Hindi) of the Ministry of Chemicals and Fertilizers, (Department of Fertilizers) Notification S.O. 444 (E) dated the 1st April, 2004, publishing the Order indicating the supplies of Urea to be made by domestic manufacturers of Urea to the States and the Union Territories during Kharif season 2004, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. *See* No. LT-13/04]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 -

- (a) Twenty-fifth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.